

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1771  
ANSWERED ON:30.11.2009  
ENCROACHMENT OF DEFENCE LANDS  
Mitra Shri Somendra Nath

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether large acreages of defence lands are under encroachment or illegal occupation in various parts of the country;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government is suffering a lot in financial as well as strategic terms due to such encroachments; and
- (d) if so, the action taken/being taken to evict the encroached lands?

**Answer**

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

- (a) & (b): Some defence land under the management of various authorities is under encroachment or illegal occupation. The State-wise details are annexed.
- (c) Any encroachment of defence lands is liable for removal and also for payment of damage charges as per the law. Hence loss caused, if any, is recoverable.
- (d) The action for eviction of the encroached lands is taken under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and Cantonments Act, 2006.